

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

.....

D.A. No. 91 of 1995.

Monday this the 30th day of October, 1995.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. M.N. Omana,  
W/o Aravindaksha Menon,  
Extra Departmental Delivery Agent,  
Ambalamughal Post Office,  
Ambalamugal, residing at  
Irimpanam.
2. P.K. Vasu, S/o Karumban,  
Extra Departmental Delivery Agent/  
Mailcarrier, Perumpilly Post Office,  
Perumpilly,
3. V.A. Somasundaram,  
Extra Departmental Stamp Vendor,  
Kadavanthra Post Office,  
residing at Ernakulam North.
4. P.T. Radhamany,  
W/o Sasidharan,  
Extra Departmental Stamp Vendor,  
Ernakulam College Post Office,  
Ernakulam, residing at Malippuram,  
Vypin.
5. M.A. Mohanan, S/o Anandan,  
Extra Departmental Letter Box Peon,  
Ernakulam Head Post Office,  
Ernakulam, residing at Vaduthala. .. Applicants.

(By Advocate Shri P.V. Mohanan)

Vs.

1. Senior Superintendent of Post Offices,  
Ernakulam Division, Cochin-11.
2. Union of India represented by  
the Secretary, Department of  
Posts, New Delhi.
3. Pradeepkumar, Group D.,  
Cochin Head Post Office,  
Cochin. .. Respondents

(By Advocate Shri James Kurian, ACGSC (For R.1&2)

(By Advocate Shri MR Rajendran Nair (For R.3)

The application having been heard on 30th October, 1995  
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek appropriate directions to promote them to Group 'D' posts, in the Ernakulam Division by virtue of their seniority as Extra Departmental Agents. According to them, in the matter of appointment to Group 'D' posts, Extra Departmental Agents rank first in the order of preference. This position is well settled by the decisions in OA-1006/90, 205/91, 1200/92, 1147/93 and DA Nos. 661, 662 and 664 of 1994. We do not have to reiterate what has been conclusively stated.

2. Whether applicants are liable to be promoted would depend on their placement in the seniority list and the availability of vacancies and so on. We do not propose to give any direction in a vacuum of pleadings. In the light of the law already stated, parties must work out their reliefs before the competent departmental agencies and on the merits of individual cases. We express no opinion.
3. Application is disposed of as aforesaid. No costs.

Monday this the 30th day of October, 1995.

  
S.P. BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN